

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

MA No.69/2025

In

OA No. 953 of 2024

IN THE MATTER OF:

Pramod Kumar Puri

...Petitioner

Vs

State of Haryana

...Respondents

REPORT ON BEHALF OF DISTRICT MAGISTRATE, SONIPAT
THROUGH REGIONAL OFFICER, HARYANA STATE
POLLUTION CONTROL BOARD

MOST RESPECTFULLY SHOWETH:

1. That the Hon'ble National Green Tribunal vide orders dated 26.05.2025, inter-alia, passed the following directions:
"8. Notice be served on respondents no. 3 and 4 through the District Magistrate, Sonipat and for this purpose notice issued to respondents no.3 and 4 be sent to the District Magistrate, Sonipat by E-mail for getting service of the same effected on them and sending his report in this regard."
2. That, in compliance of above directions the notice was served to the respondent no. 3 and 4 through Respondent No.3 (father of Respondent

No.3) and the copy of Notice with due acknowledgment is enclosed as
Annexure-A.

The report is submitted accordingly for kind consideration.


Regional Officer,
HSPCB, Sonipat

Dated: 05.08.2025

HSPCB No./2025/ 11 26

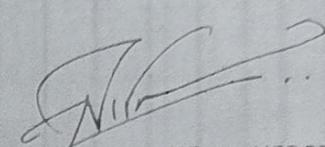
Dated: 20/6/25-

To,

1. Mr. Deepak Tejpal
Resident of Jeevan Nagar, Ward no, 19, Sonipat, Haryana
2. Mr. Sahil Tejpal
Resident of Jeevan Nagar, Ward no, 19, Sonipat, Haryana

Subject: Notice issued by the Hon'ble National Green Tribunal in OA no. 953 of 2024 in the matter of Pramod Kumar Puri Vs State of Haryana & Ors.

Please find enclosed the notice issued by the Hon'ble National Green Tribunal in OA no. 953 of 2024 in the matter of Pramod Kumar Puri Vs State of Haryana & Ors, wherein you have to file/response as per directions issued by the Hon'ble National Green Tribunal vide orders dated 26.05.2025. Please also find enclosed the copy of orders dated 26.05.2025 for reference.


Regional Officer, HSPCB
For Deputy Commissioner, Sonipat

I Deepak Tejpal Recieveis this letter on behalf
of me & my son


20/6/2025

BY SPEED POST A.D./EMAIL
BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
M.A. No. 69 OF 2025

In
Original Application No. 953/2024
Pramod Kumar Puri Vs State of Haryana & Ors.

To

1. **State of Haryana**
 Through District Magistrate, Sonipat
 Gohona Road, Mini Secretariat Near, Ashok Vihar,
 Sonipat, Haryana 131001
 Email: dcsnp@hry.nic.in (RESPONDENT NO.1)
2. **Haryana Pollution Control Board**
 Through its Member Secretary
 Haryana State Pollution Control Board, C-11, Sector 6,
 Panchkula - 134109, Haryana
 Email: member-secretary-hspcb@hry.nic.in/
hspcb@hry.nic.in (RESPONDENT NO.2)
3. **Mr. Deepak Tejpal**
 Resident of Jeevan Nagar, Ward No. 19, Sonipat, Haryana (RESPONDENT NO.3)
4. **Mr. sahil Tejpal**
 Resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana (RESPONDENT NO.4)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 26.05.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"6. We consider it necessary to have response in this regard from (1) State of Haryana through District Magistrate, Sonipat and (2) Haryana Pollution Control Board, (3) Mr. Deepak Tejpal resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana and (4) Mr. Sahil Tejpal resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana who are impleaded as respondents no. 1 to 4.

7. The Registry is directed to prepare memo of parties and attach the same with the M.A. and issue notices to respondents no. 1 to 4 requiring them to file their report/reply within one month.

8. Notice be served on respondents no. 3 and 4 through the District Magistrate, Sonipat and for this purpose notice issued to respondents no. 3 and 4 be sent to the District Magistrate, Sonipat by E-mail for getting service of the same effected on them and sending his report in this regard.

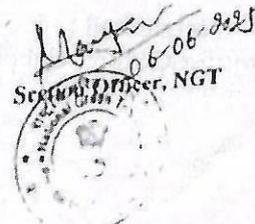
9. List on 05.08.2025 for further consideration."
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2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 05.08.2025, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 26.05.2025.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 06th June 2025.
 Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

06-06-2025
 Secretary, NGT



Item No. 12

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Misc Application in Disposed of Cases No. 69/2025
In
Original Application No. 953/2024

Pramod Kumar Puri

Applicant

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 26.05.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

Respondents: None for the Respondents.

ORDER

1. The applicant- Pramod Kumar Puri had sent a letter petition vide email dated 22.11.2023 which was registered as O.A. No. 953/2024.
2. The applicant raised the grievances that Mr. Deepak Tejpal and his son Mr. Sahil Tejpal, who are also resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana were extracting groundwater illegally for running a Shreejee RO Water Plant and Ice Cream Factory in the residential area of Jeewan Nagar, Ward No. 19, Sonipat, Haryana without obtaining permission from the Competent Authorities.

3. This Tribunal disposed of the application vide order dated 12.09.2024 by constituting a Joint Committee comprising District Magistrate, Sonipat and Haryana Pollution Control Board with direction to visit the site, collect relevant information and to take punitive, preventive, prohibiting and remedial action in accordance with law if it found violation of environmental laws in any manner and submit a compliance Report within two months before Ld. Registrar General of this Tribunal who was given liberty to place the matter before the Bench concerned if further orders were considered to be necessary.
4. In compliance order dated 12.09.2024, action taken report dated 16.01.2025 has been filed by HSPCB.
5. Considering further orders to be necessary, the matter has been listed by the Registry before the Bench for further orders as the report did not disclose about extraction of groundwater and action taken for the past violations.
6. We consider it necessary to have response in this regard from (1) State of Haryana through District Magistrate, Sonipat and (2) Haryana Pollution Control Board, (3) Mr. Deepak Tejpal resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana and (4) Mr. Sahil Tejpal resident of Jeewan Nagar, Ward No. 19, Sonipat, Haryana who are impleaded as respondents no. 1 to 4.
7. The Registry is directed to prepare memo of parties and attach the same with the M.A and issue notices to respondents no. 1 to 4 requiring ~~them to file their report/reply within one month.~~
8. Notice be served on respondents no. 3 and 4 through the District Magistrate, Sonipat and for this purpose notice issued to respondents no.

3 and 4 be sent to the District Magistrate, Sonipat by E-mail for getting service of the same effected on them and sending his report in this regard

9. List on 05.08.2025 for further consideration.

10. A copy of this order be sent to the District Magistrate, Sonipat by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 26th, 2025
M.A in Disposed of Cases No. 69/2025
In Original Application No. 953/2024
AB